

U.N. INTERNATIONAL CONFERENCE ON
NARCOTIC DRUGS

897. SHRI MAYAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a Conference of the U.N. International on Narcotic drugs was held in New Delhi in October, 1967;

(b) if so, the subjects discussed thereat;

(c) the decisions arrived at;

(d) the number of countries who participated in the conference; and

(e) whether any proposal was put forward by the Indian representative in the conference ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A United Nations Seminar on Narcotics Control was held in New Delhi from the 9th October to 21st October, 1967.

(b) A list of the subjects discussed in the Seminar is laid on the Table of the House. [*Placed in Library. See No. LT-1608/67*].

(c) The Seminar was intended to provide training to officials of ECAFE region concerned with the control of opium and other narcotic drugs derived therefrom. The question of the Seminar taking any decisions, therefore, did not arise. The Seminar, however made certain recommendations for further tightening up the control of narcotic drugs. A copy of the recommendations has not yet been officially received from the United Nations Secretariat. However, a gist of the recommendations as reported by the Indian representatives who attended the Seminar, is laid on the Table of the House. [*Placed in Library. See No. LT-1609/67*].

(d) 23 countries.

(e) No, Sir.

CENTRAL DIRECT TAXES ADVISORY
COMMITTEE

898. SHRI MAYAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have reconstituted the Central Direct Taxes Advisory Committee;

(b) if so, the reasons therefor; and

(c) its composition and functions ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The term of office of Members of Parliament nominated to the Committee is 2 years or till they cease to be members of Parliament, whichever is earlier. The term of office of other non-official members is 2 years. Members of Parliament nominated earlier in 1964 ceased to be members of Parliament when the Parliament was dissolved early in 1967. The term of office of the non-official members being 2 years, their term had also to be extended. It was extended upto 31-3-1967. As the term of office of members of Parliament as also the non-official members had expired, the Committee had to be reconstituted. It was reconstituted on 8-10-1967.

(c) The composition of the Committee is as under :—

(1) Chairman : Deputy Prime Minister & Finance Minister.

(2) Vice-Chairman : Minister (Revenue & Expenditure).

(3) Four Members of Parliament—

(i) Shri M. V. Krishnappa.

(ii) Shri S. D. Patil.

(iii) Shri N. K. Somani.

(iv) Shri Uma Shankar Dixit.

(4) Two *ex-officio* Members—

(i) President, Federation of Indian Chambers of Commerce & Industry (Shri L. N. Birla).

(ii) President, Associated Chambers of Commerce & Industry of India (Shri C. A. Pitts).

(5) Six other non-official Members—

(i) Shri V. R. Mohan,
Deputy Managing Director, Mohan Meakin Breweries Ltd., Lucknow.

(ii) Shri Kasturbhai Lalbhai,
Industrialist, Ahmedabad.

(iii) Shri K. S. Dutt,
Chairman, Andhra Bank Ltd.,
Visakhapatnam.

- (iv) Shri K. N. Mukherjee,
Managing Director, National Rubber Manufacturers Ltd., Calcutta.
- (v) Shri R. Thakur,
Chartered Accountant, New Delhi.
- (vi) Shri J. M. Thakore,
Advocate General for the State of Gujarat, Ahmedabad.

(6) Three official Members—

- (i) Secretary, Ministry of Finance, Department of Revenue.
- (ii) Chairman, Central Board of Direct Taxes.
- (iii) Member, Central Board of Direct Taxes.

One of the Secretaries of the Central Board of Direct Taxes acts as Secretary of the Committee.

The Committee advises the Government on measures to facilitate mutual understanding and cooperation between tax-payers and the Income-tax Department and to remove administrative and procedural difficulties of a general nature.

SMUGGLING OF WATCHES IN BOMBAY

899. SHRI MAYAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that smuggled wrist watches valued at Rs. 10 lakhs have been recovered in Central Bombay on the 3rd October, 1967;

(b) if so, whether any foreign nationals are involved;

(c) if so, how many arrests have been made;

(d) the action taken against the persons held responsible;

(e) whether the watches have been disposed of or are still lying with the Customs authorities; and

(f) the amount collected by Government after disposing them of ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) No, Sir. The enquiries so far made in this case have not revealed that any foreign national is involved.

(c) Three Indian nationals have been arrested.

(d) The three arrested persons have been enlarged on bail. The investigations are still in progress.

(e) All the watches are still lying with the Customs authorities.

(f) Does not arise in view of the reply to part (e).

HOMOEOPATHY FOR FAMILY PLANNING

900. SHRI MAYAVAN : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether it is a fact that Government are considering a proposal to adopt the Homoeopathy system of medicine for family planning programme;

(b) whether State Governments have also been advised to follow it; and

(c) if so, the reaction of State Governments thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) A proposal to get assistance of the Homoeopathic system of medicine for certain aspects of Family Planning Programme is under consideration of the Central Government.

(b) It is too early to advise the State Governments in the matter.

(c) Does not arise.

दिल्ली में पीने के लिये दूषित जल की सप्लाई

901. श्री मोहन स्वरूप : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस समय दिल्ली में दूषित जल सप्लाई किया जा रहा है जिसके परिणामस्वरूप बहुत-सी बीमारियां फैल गई हैं;

(ख) यदि हां, तो इसके क्या कारण हैं; और